

FORM IV

(See rule 10) Before the National Green Tribunal Sitting at

Application/Appeal No.....53.....of2019.....

Shasvat Saxena....Applicant(s)/ Appellants(s)

Versus

Chttorgarh , State of Rajasthan.... Respondents(s)

The papers filed in the following cases have been found on Scrutiny to be defective. Hence, it is hereby notified that the applicant(s)/appellant(s)/ Respondent(s) or his/their Legal practitioner is/are required to rectify the defects in the Registry itself if they are formal in nature or to take back the prefer for rectification of the defects and representation if they are not formal in nature, within the time shown against each case.

S.N	Dairy No./ Application/ Appeal No.	Papers/ documents in which defects are notified	By whom defects are to be rectified	Defects for rectification	Time allow ed for rectifi cation n/ repre senta tion
1	2	3	4	5	6
1	08.02.19 D.No.5	Letter/Application ShasvatSaxena, Chitorgaahr.	Applicant	1.Not in prescribed format 2.Requisite Fee not enclosed 3.Affidavit and supporting Documents Are not attached	30 days

Dated this08 day of.....February2019



.....Signature of the Registrar or
Authorised officer